

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-506
IB-755/PB/2020
IA/6091/2022

IN THE MATTER OF:

Tarun Ahuja & Ors

Vs.

Puri Construction Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 12.10.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Gaurav Gupta, S Mehta

For the Respondent : Mr. Krishnan Venugopal Sr Adv, Adv Pravin Bahadur,
Adv Kanika, Adv Saurabh Kumar, Adv Krishnan
Agarwal

ORDER

IA/6091/2022, IB-755/PB/2020:-

Heard the submissions made by Ld. Counsel for the Financial Creditor and Ld. Sr. Counsel Mr. Gopal for the Corporate Debtor. Both the Counsels may file their written submissions along with the relevant extract of the judicial precedent. Ld. Counsel for the Financial Creditor sought 3 weeks' time to file written submissions. Time prayed for is granted. List this matter on **28.11.2023.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)